COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 333 OF 2017 & IA NOS. 870 & 869 OF 2017

Dated: 24th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Essar Power Gujarat Ltd. ... Appellant(s)

Vs.

CERC & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Shivam Sinha

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

<u>ORDER</u>

MENTIONED IN THE COURT

Inadvertently, in our order dated 23.10.2017 interim protection granted by the Delhi High Court was not further extended. Let the order dated 23.10.2017 be corrected by adding the following:

"Interim protection granted by the Delhi High Court and extended by this Tribunal by its order dated 16/10/2017 will continue to operate till the disposal of the I.A. No. 870 of 2017."

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd